

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.14

New IA/338/ND/2023 in IB/282/ND/2022

IN THE MATTER OF:

Ezeego one Travel & Tours Limited ... Applicant

Versus

TSI Yatra Private Limited ... Respondent

Order under Section 9 of IBC, 2016.

Order delivered on 18.01.2023

Coram:

MR. P.S.N. PRASAD
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Amish Tandon, Mr. Harsh, Advs.

For the Respondent : Mr. Dhruv Nayar, Adv.

ORDER

Heard the submissions made by the Counsel for the applicant as well as Counsel for the non-applicant. Counsel for the non-applicant has not raised any specific objection, therefore, the present application is allowed and additional documents are taken on record. IA stands disposed of.

Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Mukesh

Sd/-
P.S.N. PRASAD
MEMBER (JUDICIAL)